

[16 August, 2004]

RAJYA SABHA

Land Allotment by DOA

1297. SHRI PRASANTA CHATTERJEE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware of the fact that some politicians are running charities on the 291 plots allotted to them as reported in the recent print media;

(b) if so, the date of allotment of the above plots alongwith the name of the allottee in each case and what formalities were observed in allotment of these plots;

(c) whether any change of use took place to the allotted plots; and

(d) if so, how many such cases have been detected?

THE MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABIAZAD): (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

Rehabilitation policy

1298. SHRI TARIQ ANWAR: Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether it is a fact that Government propose to go for rehabilitation policy in the country similar to the one being followed in Dharavi slum in Mumbai;

(b) if so, the details thereof,

(c) whether Dharavi slum in Mumbai has received Rs. 500 crores financial grant as announced by the Prime Minister in 2003;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA): (a) and (b) There is no such proposal with the Government.

(c) to (e) Government has not yet released any financial grant to Mumbai for Dharavi slum. However, an allocation of Rs. 75 crore has been made by the Planning Commission for this purpose in the current financial year, *i.e.* 2004-05.

Wastage of drinking water in Delhi

1299. SHRIMATI PREMA CARIAPPA:
SHRI MOTILAL VORA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that 40 per cent of drinking water in NCT of Delhi is wasted every year and the local agencies are unable to take any remedial steps;

(b) if so, the reasons therefor; and

(9) whether Government are losing lot of revenue on account of wasted water, and if so, the details thereof during the last two years?

THE MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) to (c) The Delhi Jal Board (DJB) has informed that out of 40 per cent, losses of drinking water which is referred to as non-revenue water", 20 per cent losses represents free water supply through Public Stand Post, Water Tankers etc. and the remaining 20 per cent includes transmission and distribution losses, leakages on the DJB lines as well as service pipes of the consumers, unauthorised connections etc.

It has been stated by the DJB that it is not feasible to have a leak proof distribution system. The reasons for leakages are stated to be intermittent supply, large scale on-line boosters by consumers, unauthorised tapping directly on the mains, leakages from joints due to movement caused by traffic loading, water hammer, air valves not being operational, old encrusted house service connections and the existing distribution system which was laid about 25-30 years ago. However, detection of leakages is done continuously by DJB. Last year 28324 major and minor leakages were repaired.

The approximate revenue losses on account of wastage of water due to leakage etc. during the last two years stated to be about Rs. 32 crore fter annum.